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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL**LAW DEPARTMENT****Legislative****NOTIFICATION**

No. 548-L.—22nd June, 2026.—The Governor having been pleased to order, under rule 66 of the Rules of

Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 10 of 2026**THE WEST BENGAL COMMISSION FOR BACKWARD CLASSES
(AMENDMENT) BILL, 2026.****A
BILL**

to amend the West Bengal Commission for Backward Classes Act, 1993.

WHEREAS it is expedient to amend the West Bengal Commission for Backward Classes Act, 1993, for the purposes and in the manner hereinafter appearing;

West Ben. Act I
of 1993.

It is hereby enacted in the Seventy-seventh Year of the Republic of India by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Commission for Backward Classes (Amendment) Act, 2026.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Commission for Backward Classes
(Amendment) Bill, 2026.*

(Clauses 2–4.)

Amendment of
section 3 of
West Ben. Act I
of 1993.

2. In clause (d) of sub-section (2) of section 3 of the West Bengal Commission for Backward Classes Act, 1993 (hereinafter referred to as the principal Act), for the word “a Secretary”, the words “a Joint Secretary or above” shall be substituted.

Amendment of
section 4.

3. In section 4 of the principal Act, for sub-section (1), the following sub-section shall be substituted:—

“(1) Every Member shall hold office for a term of three years from the date he assumes office:

Provided that the tenure of the Member Secretary who is in the service of the State Government shall be for such period as the State Government may, by order, specify.”.

Substitution of
new section for
section 9.

4. For section 9 of the principal Act, the following section shall be substituted:—

“Function of the
Commission.

9. (1) The Commission shall examine requests from citizens for inclusion of any class of citizens as a backward class in the lists and tender such advice to the State Government as it deems appropriate for inclusion of any such class in the list or otherwise.

(2) The Commission shall hear complaints from citizens of over-inclusion or under-inclusion of any backward class in such lists.

(3) The advice of the Commission tendered under this section shall be ordinarily binding upon the State Government.”.

STATEMENT OF OBJECTS AND REASONS.

It has been considered necessary and expedient to amend the West Bengal Commission for Backward Classes Act, 1993 (West Ben. Act I of 1993) for the purpose, *inter alia*, of making provision for effective function of the West Bengal Commission for Backward Classes.

2. The Bill has been framed with the above objects in view.

3. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA,
The 22nd June, 2026.

GOURI SANKAR GHOSH,
Member-in-charge.

By order of the Governor,

SUBHRADIP MITRA,
Pr. Secy. to the Govt. of West Bengal,
Law Department.